

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1003 of 2020

Ajay Poddar..... **Petitioner(s)**

Versus

State of Jharkhand & Anr..... **Opp. Party(s)**

.....

Coram: The Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

For the petitioner : Mr. R.S.Mazumdar, Sr. Advocate.

For the State : Mr. Pankaj Kumar, A.P.P.

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4/08.07.2020 Issue notice to O.P. No. 2 to show cause as to why this application be not admitted and/or disposed of at this stage itself, for which requisite etc. under registered cover with A/D as well as through Ordinary process, must be filed within two weeks.

List this case after service of notice or on appearance of O.P. No. 2 whichever is earlier.

In the meantime, further proceedings of Protest-cum-Complaint Case No. 2538 of 2018, pending in the Court of Sub-Divisional Judicial Magistrate, Ranchi, shall remain stayed so far as this petitioner is concerned.

(Ananda Sen, J)